

proportion again of those prosecuted is convicted; and

(b) if so, the reasons therefor?

The Deputy Minister of Railways (Shri Shahnawaz Khan): (a) No, Sir.

(b) Does not arise in view of answer to part (a).

India-Nepal Postal Agreement

*1119. **Shri Shree Narayan Das:** Will the Minister of **Transport and Communications** be pleased to state:

(a) whether negotiations with regard to an agreement between India and Nepal for postal and telegraphic communications between the two countries have been finalised;

(b) if so, the precise nature of conclusions reached; and

(c) if so, what arrangements are there to deliver telegrams from the border telegraph offices on this side to the people on the other?

The Minister of Transport and Communications (Shri S. K. Patil): (a) No.

(b) Does not arise.

(c) Telegrams for Nepal are transmitted over the wireless from New Delhi or Patna to Indian Embassy Post Office at Kathmandu where they are handed over to the Nepalese authorities for further disposal.

Air Accidents in Nepal

*1120. **Shri Ram Garib:** Will the Minister of **Transport and Communications** be pleased to state:

(a) whether it is a fact that in the accidents, that the Indian Airlines Corporation Associates had in Nepal, 4 of the Dakotas belonged to the Indian Airlines Corporation; and

(b) whether these Dakotas were also manned by the Captains of the Indian Airlines Corporation?

The Deputy Minister of Civil Aviation (Shri Mohiuddin): (a) Yes, Sir.

(b) Yes, Sir. Two captains of Indian Airlines Corporation, whose services had been lent to the Associate, were involved in the four accidents.

"Chutney" Industry

*1121. **Shri Tangamani:** Will the Minister of **Food and Agriculture** be pleased to refer to the reply given to Starred Question No. 400 on the 22nd August, 1958 and state:

(a) whether Government have taken decisions on the report of the sub-committee of Fruit Products Advisory Committee regarding "chutney" industry and measures for increasing exports of chutney;

(b) what is the value and quantity of chutney exported during six months ending September 1958; and

(c) what is the estimate for the six months ending March 1959?

The Minister of Food and Agriculture (Shri A. P. Jain): (a) Yes, Sir. Besides the various steps taken to promote exports of chutney as indicated in the reply to the Starred Question No. 400 on the 22nd August, 1958, following further steps have been taken.

(i) Draw-back of import duty on glass and glass-ware used for exported products.

(ii) Under the Development Council for Fruit Processing Industry, the Export Promotion Committee has been constituted to look after the exports of various fruit products including chutney.

(iii) The Regional Laboratories are being established for checking up quality standards of chutney at Bombay and Calcutta—major exporting centres.

(iv) 50 per cent. reduction on railway freight on exported chutney has also been allowed.